

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 120/MP/2014

- Subject : Petition under section 79 (1) (c) & (k) of the Electricity Act, 2003 read with Regulation-54 "Power to Relax" and Regulation 55 "Power to Remove Difficulty" of the CERC (Terms & Conditions of Tariff), Regulations, 2014 and Regulation 24 read with Regulation 111 of CERC (Conduct of Business) Regulations, 1999, as detailed in the petition seeking direction from the Commission relating to construction of Mysore (Powergrid)-Kozhikode 400 kV D/C line along with 400/220 kV Kozhikode substation (New) & extension of Mysore substation under transmission system associated with Kaiga- 3&4 (2X235 MW) project.
- Date of hearing : 23.9.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Karnataka Power Transmission Corporation Limited and others
- Parties present : Shri Matrugupta Mishra, Advocate, PGCIL
Miss. Swapna Seshadri, Advocate, KPTCL
Shri M.M. Mondal, PGCIL
Shri Udendra Pande, PGCIL
Shri Amit Bhargava, PGCIL
Shri Swapnil, PGCIL
Shri R.P. Pandey, PGCIL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed seeking provisional tariff on the expenditure incurred by PGCIL on construction of Mysore (Power Grid)-Kozhikode (Power Grid) 400 kV D/C line along with 400/220 kV Kozhikode sub-station (New) and extension of Mysore sub-station under transmission system and advise to State administration to provide necessary protection /security and assistance for laying the transmission line.

2. Learned counsels for TANGEDCO requested for two weeks time to file reply to the petition.

3. After hearing the learned counsels for the petitioner and TANGEDCO, the Commission directed to issue notice to the respondents on admission.

4. The Commission directed the petitioner to serve copy of the petition on the respondents immediately. The respondents were directed to file their replies by 10.10.2014 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 22.10.2014.

5. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with.

6. The petition shall be listed for hearing on 31.10.2014 on admission.

By order of the Commission

SD/-
(T. Rout)
Chief (Law)